



From

Registrar General
High Court of Uttarakhand
Nainital.

To

All the District Judges
State Judiciary,
Uttarakhand

C.L. No. 22 UHC/XVII-9/D.R.(I)/2014 dated: July 8, 2014

Sub: EXPEDITIOUS DISPOSAL OF THE ADOPTION CASES

Sir /Madam,

In the light of the judgment of Hon'ble Supreme Court in Laxmi Kant Vs Union of India, (1985) Supp. SCC,701 and letter from Hon'ble Minister of for Women, Child Development, Government of India on the above noted subject, I have been directed to request you to send quarterly statement as to pendency of cases pertaining to adoption in your district in the following proforma:

Name of the Court/Child Welfare Committee	List of pending applications for adoption as on 31.05.2014	Date from which the application is pending	Stage at which the inquiry is pending	Remarks

You are further requested to inform all concerned that matters pertaining to adoption must be disposed of at the earliest and in any event not later than two months from the date of filing of application and ensure strict compliance of the above directions.

Yours faithfully,

(D.P.Gairola)

3234

No. UHC/ /D.R.(I)/2014

dated: July 08, 2014

1. Director, Uttarakhand Judicial and Legal Academy, Bhowali, Nainital.
2. Officer-in-charge, NIC, High Court.
3. Guard File.

Musharraf
8/7/2014
Registrar General